

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3003
ANSWERED ON:08.12.2009
AMENDMENT IN MMDR ACT
Bhagora Shri Tarachand

Will the Minister of MINES be pleased to state:

- (a) whether the amended Mines and Minerals (Development and Regulations) Act, (MMDR) is in contravention of recommendations Hoda Committee;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the status of implementation of the recommendations of the Hoda Committee including constituting the Empowered Committee?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

- (a) : The Mines and Minerals (Development and Regulation) Act, 1957 has not been amended recently. It was last amended in 1999.
- (b) : Does not arise.
- (c) : Based on the recommendations of the Hoda Committee, Government have announced the new National Mineral Policy, 2008. Separately, a Coordination-cum-Empowered Committee has been constituted in the Central Government on 4.3.2009 which includes representatives from Ministries of Mines, Environment and Forest, Defence, Home Affairs, Steel, Directorate General of Civil Aviation, Indian Bureau of Mines and Geological Survey of India. The first meeting of the Committee was held on 24.7.2009.